

(d) the steps taken/being taken to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRIRAMJILAL SUMAN): (a) to (d). A workshop was organised by the Department of Women and Child Development in the Ministry of Welfare, in collaboration with Indian Law Institute on 12-13 January, 1991 wherein recommendations were inter-alia made regarding a change in the definition of dowry; restrictions on marriage expenses and number of guests; equal inheritance rights for women; compulsory registration of marriages; delinking of the economic aspect from marriages, mandatory provision to maintain a list of presents; prescription of a time-limit for preparation of charge-sheet and post-mortem reports; disallowing the accused from remarrying till the case is finally decided in the cases of dowry deaths; association of women policy officers with investigation; close association of Dowry Prohibition Officers with voluntary organisations and setting up of Family courts to settle dowry cases. The recommendations are under the consideration of the Government.

FIR Registers Missing from Police Station in Delhi

1169. SHRI VAMANRAO MAHADIK: Will the PRIME MINISTER be pleased to state:

(a) whether it has come to the notice of the Government that FIR registers from the police stations in Delhi are reported to be missing in the recent past;

(b) if so, whether any inquiry has been ordered; and

(c) if so, the details thereof and the action taken against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c). Yes, Sir. One FIR book containing 14 FIRs has been reported to be missing from Police Station Hari Nagar. A case under section 379 has been registered at Police Station Hari Nagar and two police officials have been suspended.

Acquisition of Land by Army at Debgam in Siliguri

1170. SHRI NANDU THAPA: Will the PRIME MINISTER be pleased to state:

(a) whether the army had acquired 108 acres of land at Debgam in Siliguri on rental basis and the agreement of lease expired in 1987;

(b) whether it is a fact that a Committee constituted by the Eastern Command had recommended for the de-hiring of this land and

(c) if so, why the army is not handing over the property to the land owners?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOYSINGH): (a) Starting from March 1948, Army has under occupation a total area of 108.42 acres of land at Debgam, Siliguri. Of this 48.76 acres belongs to the State Government of West Bengal and the balance 59.66 acres are private lands. The land has been under hire till 31.12.87 although the State Government have not claimed any rental. Ownership of private land has changed and the current owners are unwilling to enter into new lease agreements.

(b) and (c). Though a Board of Officers had recommended de-hiring of this land, the Army HQs did not accept these recommen-

dations on account of the deficiency of Defence land at Siliguri.

[*Translation*]

Setting up of a New Low Power Transmission Centre at Sujanpur Town of Himachal Pradesh

1171. PROF. PREMKUMARDHUMAL:
Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received any proposal to shift the low power transmission centre from Kot village of district Hamirpur in Himachal Pradesh to Tihra near Sujanpur town or to set up a new low transmission centre there;

(b) if so, the steps taken so far in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) and (c). Shifting of the very low power (2x10W) TV transmitter functioning at Hamirpur to another site is expected to adversely affect TV coverage in some of the areas which are presently covered by the transmitter. It is, nevertheless, the constant endeavour of the Government to extend TV service to the uncovered parts of the country, as expeditiously as possible, but this can be undertaken only in a phased manner depending upon the availability of adequate financial resources for this purpose.

Price of Cement

1172. DR. CHINTA MOHAN:
SHRI R.N. RAKESH:

Will the PRIME MINISTER be pleased to state:

(a) whether the prices of cement have continuously been increasing for the last two years;

(b) the total percentage of increase during 1989-90 and 1990-91 as compared to 1988-89;

(c) whether the Bureau of Industrial Cost and Price had fixed maximum price Rs. 8495 for a cement bag of 50 Kg;

(d) whether advice has been sought from the Bureau regarding the increase of cement price;

(e) if not, the reasons therefor; and

(f) the number of persons punished/ arrested for selling cement in black market in the Northern India?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): (a) The cement prices had been observed to increased between April, 1989 and April, 1990 but in May, 1990, there was a decline in the prices in certain regions for a limited period. Thereafter, the prices have shown some increase.

(b) The percentage increase in cement prices at the four Metropolitan cities at the end of 1989-90 and 1990-91 (upto 25.2.1991) as compared to prices prevailing at the end of 1988-89 are shown in the Statement below.

(c) and (d). On the request of Govern-